

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013

CA No. 89/2014, 135/2014 & 204/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

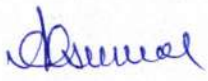
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.

M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	AJAY KUMAR	Practising Company Secretary For Respondents No 1, 2, 3, 5 & 6.	
2	ANIRUDH GARG	SHARE HOLDER	

ORDER

C.A. Nos. 89/2014, 135/2014 & 204/2014

IN

TCP No. 19/397-398/CLB/MB/MAH/2013

1. From the side of the Petitioner one of the Share Holder Mr. Anirudh Garg in person is present. On the other hand from the side of the Respondents, the Learned Representative Mr. Ajay Kumar is present.
2. A "Draft of Settlement" is placed on record, however, there are some points on which there is some disagreement for which the parties are seeking indulgence of this Court.
3. Under the circumstances the parties are asked to be present in person so that the "Terms of Settlement" can be discussed, disagreement can be resolved and terms can be finalized.
4. For this purpose the matter is adjourned to **6th June, 2017 at 2.30 PM.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **20.04.2017**